

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 44698/2023

(Arising out of impugned final judgment and order dated 25-08-2023 in WPC No. 11270/2023 passed by the High Court Of Delhi At New Delhi)

PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL)
DELHI & ANR.

Petitioner(s)

VERSUS

CENTRE FOR POLICY RESEARCH

Respondent(s)

(IA No.265601/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.265602/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 05-01-2024 This petition was called on for hearing today.
CORAM :HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMARFor Petitioner(s) Mr. Raj Bahadur Yadav, AOR
Mr. N Venkatraman, A.S.G.
Mr. Arijit Prasad, Sr. Adv.
Mr. H R Rao, Adv.
Mr. Ashok Panigrahi, Adv.
Mr. Rajan Kumar Choursia, Adv.For Respondent(s) Mr. Arvind P. Datar, Sr. Adv.
Mr. Sachit Jolly, Adv.
Ms. Anuradha Dutt, Adv.
Ms. Disha Jham, Adv.
Ms. B. Vijayalakshmi Menon, AORUPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

In view of the fact that the order impugned is interim in nature, we are not inclined to interfere with the impugned judgment passed by the High Court. Hence, the Special Leave Petition is dismissed.

Pending applications, if any, shall stand disposed of.

(INDU MARWAH)
COURT MASTER (SH)(NIDHI WASON)
COURT MASTER (NSH)